

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 60 of 2024 (EZ)
 (Earlier O. A. No. 157/2024/PB)

In Re: News item titled "Jamshedpur Border Area Mining Department Action- Kapali ke Gauri Balu Ghat par Khanan Vibhag ka Chhapa Balu lade Tractor Samet Anya samaan Jabt" appearing in Sharp Bharat dated 09.01.2024.

.....Applicant(s)

Versus

Jharkhand State Pollution Control
 Board & Ors.

..... Respondent(s)

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Filed by: -


 KUMAR ANURAG SINGH

Advocate
 JSPCB, Ranchi



BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 84 of 2024 (EZ)
(Earlier O. A. No. 319/2024/PB)

In Re: News Item titled "Jamshedpur Border Area Mining Department Action- Kapali ke Gauri Balu Ghat par Khanan Vibhag ka Chhapa Balu lade Tractor Samet Anya samaan Jabt" appearing in Sharp Bharat dated 09.01.2024.

... Applicant(s)

Versus

Jharkhand State Pollution Control Board
& Ors.

..... Respondent(s)

Supplementary Affidavit on behalf of State of Jharkhand in compliance of the order dated 02/04/2024.

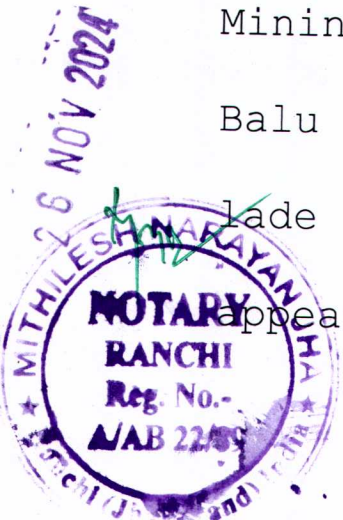
I, Manoj Kumar Gupta, son of Late N.L.Gupta presently posted as the Officer on Special Duty, Jharkhand State Pollution Control Board, Ranchi and am duly authorized to swear this affidavit and do here by solemnly state and affirm as follows: -

388 26 NOV 2024
Date
Ref.No.



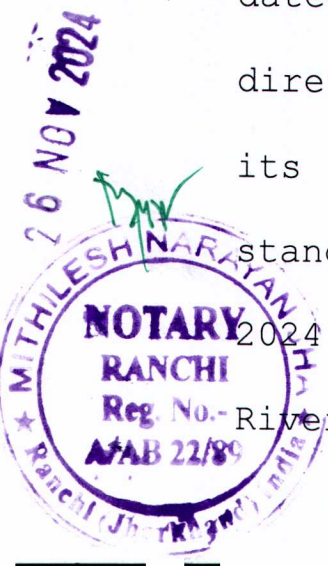
Authorised under Notaries & Notaries Act, 1956 Jharkhand Branch

1. That, at present, I am working and posted as, Officer on Special Duty (OSD), Jharkhand State pollution Control Board, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.
2. That, I have gone through the order dated 29/07/2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi and have understood the contents therein.
3. That, I have been authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.
4. That, the instant Original Application initially registered as O.A No.157/2024PB, was taken up *Suo moto* by the Principal Bench of Hon'ble NGT on the basis of news item titled "Jamshedpur Border Area Mining Department Action- Kapali ke Gauri Balu Ghat par Khanan Vibhag ka Chhapa Balu lade Tractor Samet Anya samaan Jabt" appearing in Sharp Bharat dated 09.01.2024.



5. That, it is humbly stated and submitted that earlier an Affidavit was filed on behalf of respondent JSPCB wherein a letter dated 18.07.2024 of the Regional Officer, Jharkhand State Pollution Control Board, Jamshedpur was annexed stating therein that Central pollution Control Board has prepared "Report of the CPCB in-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to utilize the Fund" to calculate EC to be levied upon the Industrial Units as per direction of National Green Tribunal. In view of the above, it was stated that Methodology does not contain any provision for calculation of Environment Compensation in instances of illegal sand mining and its transportation by individuals.

6. That it is humbly stated and submitted that this Hon'ble Tribunal in paragraph no.6 of the Order dated 29.07.2024 in the instant O.A, was pleased to direct the Central Pollution Control Board to file its affidavit wherein it shall also refer to its stand taken in the affidavit filed in O.A No.537 of 2024 (PB) with regard to illegal sand excavation in River Bhogdoi in Jorhat, Assam.



7. That it is humbly submitted that so far as computation of Environmental Compensation by Jharkhand State Pollution Control Board against instances of illegal sand transportation/theft is concerned, JSPCB will act in accordance with the stand taken by Central Pollution Control Board regarding illegal sand excavation in the Affidavit to be filed in O.A No. 60/2024(EZ) as directed by this Hon'ble Tribunal in paragraph no.6 of aforesaid Order dated 29.07.2024.

8. That, this Affidavit is filed bonafide and in the interest of justice.

9. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Manoj Kumar Gupta
DEPONENT

38826 NOV 2024
Date

VERIFICATION:

Verified at Ranchi on this the day of 26th November, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

M.K. Gupta
26/11/2024

Manoj Kumar Gupta
DEPONENT

NOTARY PUBLIC
RANCHI

